



ROC.NO.3385/2015 - B.SPL.

Sir/Madam,

SUB: DEBTS RECOVERY APPELLATE TRIBUNAL (DRATS) - Filling up of the posts of Chairperson in the Debts Recovery Appellate Tribunal at Kolkota - Willingness from the eligible officers called for - Regarding.

REF: Letter No: 7/10/2015-DRT, Dated: 01.05.2015, from the Under Secretary (DRT), to the Government of India, Ministry of Finance, Department of Financial Services, New Delhi.

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I am to state that the Under Secretary to the Government of India, Ministry of Finance, New Delhi, in his letter referred to above has stated that it is proposed to full one anticipated vacancy of Chairperson in Debts Recovery Appellate Tribunal at Kolkoatta and also t prepare a panel of candidates for any unforeseen vacancy of Chairperson in any of the Debts Recovery Appellate Tribunals (DRATs) in the county which may arise upto 31.12.2015. The letter of Under Secretary to the Government of India, New Delhi, along with its enclosures was placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

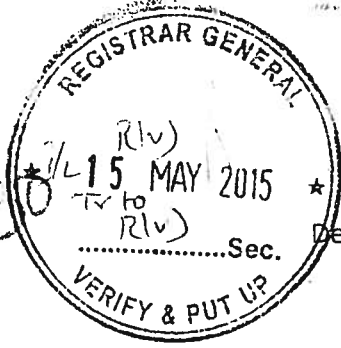
I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District/ Unit and the Officers, who were eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 06.06.2015 by **SPEED POST or any other source**. Applications received after 06.06.2014 will not be forwarded.

Yours faithfully

S. Jagannadham
REGISTRAR (VIGILANCE)

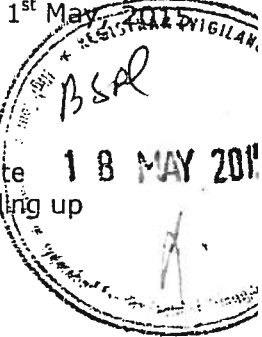
To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad. (with a request to upload the letter along with the letter of the Under Secretary to the Government of India, New Delhi along with its enclosures in the High Court's Official website.)



No.7/10/2015 -DRT
Government of India
Ministry of Finance
Department of Financial Services

Jeevan Deep Building,
Sansad Marg, New Delhi - 110001



To,
The Registrars General of
All High Courts in India

Subject: Filling up of anticipated vacancy of Chairperson, Debts Recovery Appellate Tribunal (DRAT), Kolkata and preparation of a panel of candidates for filling up unforeseen vacancies that may arise upto 31.12.2015.

Sir/Madam,

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I am directed to say that it is proposed to fill one anticipated vacancy of Chairperson, Debts Recovery Appellate Tribunal, Kolkata, and also to prepare a panel of candidates for any unforeseen vacancy of Chairperson in any of the Debts Recovery Appellate Tribunals in the country which may arise upto 31.12.2015.

2. The Recovery of Debts Due to Banks and Financial Institutions Act, 1993 (51 of 93), was enacted to provide for establishment of Tribunals for expeditious adjudication and recovery of debts due to banks and financial institutions. Under Section 8 of the Act, 5 Debts Recovery Appellate Tribunals (DRAT's) have been established at Delhi, Mumbai, Kolkata, Chennai and Allahabad.

3. The qualifications prescribed for appointment to the post of Chairperson of DRAT are as under: -

- A person who is, or has been, or is qualified to be, a Judge of a High Court; or
- A person who has been a member of the Indian Legal Service and has held a post in Grade-I of that Service for at least three years; or
- A person who has held office as the Presiding Officer of a Debts Recovery Tribunal for at least three years.

4. The term of office of Chairperson of DRAT is five years or till he attains the age of 65 years, whichever is earlier.

5. The service conditions of the persons selected for the post of Chairperson are regulated in accordance with DRAT (Salaries, allowances and other terms and conditions of service of Presiding Officer) Rules, 1993 (copy enclosed).

6. It is requested that the names of willing and eligible Judicial Officers and Advocates, who are eligible for appointment as High Court Judges, in the enclosed proforma, may be nominated/forwarded so as to reach this Department (Under Secretary (DRT), Department of Financial Services, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001) by **15th June, 2015**. The vigilance clearance and attested photocopies of the Annual Confidential Reports for the last five years i.e. 2010-11 to 2014-15 in case of Judicial Officers may also be furnished.

7. The vacancy circular and application proforma is also available on this Ministry's website - finmin.nic.in (URL: http://financialservices.gov.in/vacancycirculars_index.asp).

Yours faithfully,

(V.V.S. Kharayat)

Under Secretary (DRT)

Tel. No: 011-2374 8769

Encl: As above

PROFORMA

**APPLICATION FOR SELECTION TO THE POST OF CHAIRPERSON, DEBTS
RECOVERY APPELLATE TRIBUNALS (DRATs)**

1. Name in Full (in Block Letters) :
2. Date of Birth :
3. Father's/ Husband's name :
4. Present Address:
 - (i) Office (Address with tel. No.) :
 - (ii) Residence (Address with Tel. No.:
 - (iii) Email:
5. Parent department's complete Address:
(with Telephone No. and Fax No., email)
6. Educational qualifications :
7. (a) Date of entry in the service, if applicable:
(b) Name of service:
8. Details of postings (in last 10 years):

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:
(b) Date of appointment in present post. on regular basis:
(c) Present Pay-Scale and Basic pay:
10. Date of Retirement :
11. Whether any Disciplinary action/ charge sheet is pending/contemplated:
12. Date of return from previous Deputation, if any:

13. No. of cases disposed of in past 2 years:
(in case of Judicial Officers only)

14. (a) Date of Enrollment as Advocate :

(b) Years of practice in High Court :

15. How qualified for the post applied for :
(Please give full details)

16. Whether belong to SC/ ST/ OBC :

17. Preference for place of posting : 1.....

2.....

18. Any other Qualifications/ Experience
not covered above :

Place: _____
Date: _____

(Name & Signature of Candidate)

OFFICE OF
(Cadre Controlling Authority)

Certified that the particulars given above are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department Office of (strike off whichever is not applicable).

It is also certified that Shri/Smt. is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer. The Annual Confidential Reports for last 5 years i.e. 2010-11 to 2014-15 (Other than High Court Judges Advocates) are enclosed.

It is hereby certified further that this Department shall have no objection to the relieving of the said officer, in case selected for the post of Chairperson, Debts Recovery Appellate Tribunal.

Place: _____
Date: _____

(Name & Signature of Officer
with Official Stamp)

4. Dearness allowance and city compensatory allowance.—The Presiding Officer of an Appellate Tribunal shall be entitled to draw dearness allowance and city compensatory allowance at the rate admissible to a Judge of a High Court.

5. Leave.—A person, on appointment as a Presiding Officer in an Appellate Tribunal shall be entitled to leave as follows:

(i) Earned leave at the rate of thirty days for every completed calendar year of service or a part thereof.

Provided that the leave account shall be credited with earned leave in advance, in two instalments of fifteen days each on the first day of January and July of every calendar year:

Provided that the leave account shall be credited with the excess of previous half year shall be carried forward to the next half year, subject to the condition that the leave to be carried forward plus credit for the half year do not exceed the maximum limit of one hundred and eighty days;

(ii) Half pay leave on medical certificate or on private affairs at the rate of twenty days in respect of each completed year of service and the leave salary for half pay leave shall be equivalent to half of the leave salary admissible during the earned leave;

(iii) Leave on half pay may be commuted to full pay leave at the discretion of the President of India, provided it is taken on medical grounds and is supported by a medical certificate by a competent medical authority;

(iv) Extraordinary leave without pay and allowances up to a maximum period of one hundred and eighty days in one term of office.

6. Leave Sanctioning Authority.—The President of India shall be the authority competent to sanction leave to the Presiding Officer of the Appellate Tribunal.

7. Pension/Provident Fund.—In case of a serving Judge or an Officer of the Central Government or State Government is holding the post of Presiding Officer, the Service rendered in Appellate Tribunal will count for pension to be drawn in accordance with the rules of the service to which he belongs. He shall also be governed by the provisions of the General Provident Fund (Central Services) Rules, 1963. In all other cases, a person shall be entitled to Contributory Provident Fund (India) Rules, 1952.

8. Travelling Allowances.—The Presiding Officer of an Appellate Tribunal while on tour or on transfer (including the journey undertaken to join the Appellate Tribunal or on the expiry of his term with the Appellate Tribunal to proceed to his home town) shall be entitled to the travelling allowances, daily allowances, transportation of personal effects and other similar matters at the same scales and at the same rates as are prescribed in the High Court Judge (Travelling Allowances) Rules, 1956.

9. Leave Travel Concession.—The Presiding Officer of an Appellate Tribunal shall be entitled to leave travel concession at the same rates and at the same scale as are applicable to a Judge of a High Court in the State in which the Appellate Tribunal is located.

10. Facility of conveyance.—The Presiding Officer of an Appellate Tribunal shall be entitled to a staff car and one hundred and fifty litres of petrol every month or actual consumption of petrol per month, whichever is less.

11. Accommodation.—(i) Every person appointed as a Presiding Officer of an Appellate Tribunal shall be entitled, subject to availability, to the use of official residence from the general pool accommodation of the type admissible to a Group 'A' officer of the Central Government, who is working at the place where the Appellate Tribunal is located and drawing an equivalent rate of salary of the Home Department, Central Government or the State Government from which he is appointed.

(2) Where the Presiding Officer of an Appellate Tribunal occupies an official residence beyond permissible period, he shall be liable to pay additional licence fee or rental, as the case may be, and he shall be liable to eviction in accordance with the rules applicable to Central Government Servants.

(3) Where the Presiding Officer of an Appellate Tribunal does not avail of facility of official residence under sub-rule (1), he shall be entitled to House Rent Allowance as admissible to Group 'A' officer of the Central Government drawing equivalent pay.

12. Facilities for medical treatment.—The Presiding Officer of an Appellate Tribunal shall be entitled to medical treatment and hospital facilities as provided in the Contributory Health Services Scheme Rules, 1957 and in places where the Central Health Services Scheme is not in operation, the said Presiding Officer shall be entitled to the facilities as provided in the Central Services Medical Attendance Rules, 1944.

13. Residuary Provision.—Matters relating to the conditions of services of the Presiding Officer of an Appellate Tribunal with respect to which no express provision has been made in these rules shall be referred in each case to the Central Government for its decision and the decision of the Central Government in this regard shall be binding on the said Presiding Officer.

14. Power to relax.—The Central Government shall have power to relax the provisions of any of these rules in respect of any class or categories of persons.

[No. F. 183/93-Coord.]
A. K. JAIN, Jt. Secy.

सचिवालय

नई दिल्ली, 4 फरवरी, 1994

सं. का. नि. 64(अ)— केन्द्रीय सरकार के कोर्टों और विधिक संस्थानों के मुख्य क्लर्क, वृद्धी अधिकारियों, 1993 (1993 का 51) की धारा 36 के खण्ड (2) के उपखण्ड (क) के तहत धारा 7 की उपधारा (3) द्वारा प्रकृत अधिकारों का प्रयोग करते हुए, निम्नलिखित नियम बनाते हैं, अर्थात् :-

1. विधिक सहायता प्रदाता :- (i) इन नियमों का नाम क्लर्क वृद्धी अधिकारियों (वृद्धी अधिकारियों और अन्य अधिकारियों तथा कर्मचारियों के वेतन और हकें तथा अन्य सेवा हकें) नियम, 1993 है।
(ii) ये नियम में प्रकाशित की तारीख को प्रवृत्त होंगे।

2. परिभाषाएं :- इन नियमों में वह तक कि संदर्भ से कल्पना असेमित न हो :-

(क) "अधिकारियों" के अर्थों को विधिक संस्थानों के मुख्य क्लर्क वृद्धी अधिकारियों, 1993 (1993 का 51) समझते हैं;

(ख) "नियम" के अर्थ क्लर्क वृद्धी अधिकारियों (वृद्धी अधिकारियों और अन्य अधिकारियों तथा कर्मचारियों के वेतन और हकें तथा अन्य सेवा हकें) नियम, 1993 समझते हैं।